

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No1  
CP(IB)/318(AHM)2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Harri Wind Farms

V/s

Suzlon Gujarat Wind Park Limited

.....Applicant

.....Respondent

**Order delivered on ..06/12/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Vijay Kumar, Adv.

For the Respondent :

**ORDER**

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

Learned Counsel for the applicant seeks and is granted one week time to file an affidavit in compliance of Section 93 (B) of IBC, 2016.

List on 10.01.2023.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**